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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1837 of 1993

Raghunandan

.... Petitioner

Versus

Union of India and Ors

.... Respondents

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

HON'BLE MISS. USHA SEN, MEMBER(A)

(By Hon. Mr. Justice R.K. Varma, V.C.)

Shri K.K. Mishra, learned counsel for the petitioner heard on the question of admission. The petitioner has averred that he was appointed as Khalasi on 23.4.71 and in the year 1985 he was verbally directed to work as Helper Khalasi and since February 1993 the applicant has been verbally ordered to perform the job of Fitter and the petitioner has been performing the job of Fitter. But now he has been verbally directed by the respondent no.3 to work as Khalasi which is a lower post. By this petition, the petitioner has sought a direction to the respondents to give ^{the} pay scale of Fitter to the petitioner and to allow the petitioner to work as Fitter. Admittedly, no order of appointment in favour of the petitioner appointing him as Fitter. However, the petitioner has worked as a Fitter on the direction of the respondents. He should have made a representation for being paid the salary of Fitter for the period he worked as Fitter but the petitioner had made no representation in this behalf. As such, this petition is pre-mature and cannot be entertained. It is open to the petitioner to make a

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representation to the respondents for being considered for appointment as Fitter in case a vacancy in the post of Fitter exists.

2. With the observation as aforesaid, this petition is dismissed summarily.

Umesh
Member (A)

R.K. Sharma
Vice Chairman

Dated: Dec: 14, 1993

(Uv)